GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 812

TO BE ANSWERED ON THE 07TH FEBRUARY, 2023/ MAGHA 18, 1944 (SAKA)

PREVENTIVE DETENTION LAWS

812. SHRI JAYADEV GALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of preventive detention laws that are currently under operation in the country;
- (b) the number of persons detained under these laws during the last three years, classified law-wise;
- (c) the number of persons detained under these laws during the said period, State-wise;
- (d) the number of persons who have been convicted after serving the sentence under preventive detention;
- (e) whether the Government aims to reduce the arrests under these laws;
- (f) if so, the objective criterion that would be taken up to determine arrest under preventive detention laws; and
- (g) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (g): Preventive detention laws are made by both, Central Government and State Governments. Preventive detention orders are passed by different authorities including district and state authorities,

authorized by concerned government. Information regarding preventive detention laws made by the State Legislatures and preventive detention orders passed by all the authorities are not maintained centrally in this ministry.
